

IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH, CHENNAI

CP/477(IB)/CB/2017

(Under Section 9 of the Insolvency and Bankruptcy Code 2016 r/w Rule 6 of the
Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016)

In the matter of

M/s. Speed Solar Solutions
Vs

M/s. Borg Energy India Private Ltd.

Order delivered on 1st of August, 2017

CORAM :

CH MOHD SHARIEF TARIQ, MEMBER (JUDICIAL)
S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

For the Petitioner(s) : Counsel, Prashant Rajagopal

ORDER

Per: CH MOHD SHARIEF TARIQ

1. This Order is with regard to the Petition No. CP/477 (IB)/CB/2017, wherein on 31.05.2017, an Order came to be passed by this Bench admitting the Application and declaring the moratorium. But, the Operational Creditor did not propose the name of the Interim Resolution Professional (IRP). Therefore, vide Order dated 31.05.2017, the Registry was directed to make a reference to the

Insolvency and Bankruptcy Board of India (IBBI) to recommend the name of the IRP in the matter. Accordingly, the Registry received the communication from IBBI on 28.07.2017 recommending the name of Mr. R. Krishnamurthy. The matter is placed before this Bench today.

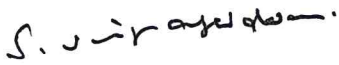
2. Therefore, we hereby appoint Mr. R. Krishnamurthy as IRP as recommended by the IBBI in the matter for a period of 30 days reckoning from the date of this order and direct him to cause public announcement as per Section 15 of the Insolvency and Bankruptcy Code, 2016 (I&B Code, 2016) and to make compliance with the provisions of Sections 13(2), 15, 17 and 18 of the I&B Code, 2016. Further, it is directed ^{that} the Corporate Debtor and its promoters or any other person associated with the management of the Corporate Debtor to assist and co-operate with the IRP as stipulated under Section 19 of the I&B Code, 2016. &V

3. The Operational Creditor and Registry are directed to inform the IRP to make public announcement within three days from the date the copy of the Order is received and

take over the charge of the management/asset of the Corporate Debtor. This shall form part of the order dated 31.05.2017. A copy of this Order shall immediately be sent to Operational Creditor and Corporate Debtor.

4. The Registry is also directed to inform the name and address details of the IRP to the Operational Creditor and the Corporate Debtor with immediate effect. The details of IRP are as follows:-

Mr. R. Krishnamurthy,
Regn.No:(IBBI/IPA-001/IP-P00326/2017-18/10596)
30A, VOC Street,
Kaikankuppam,
Valasaravakkam,
Chennai – 600 087, Tamilnadu.
E-Mail:-rkris987@gmail.com
Mobile No:9444002493.


(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

PAM


(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))